

**OFFICE OF THE DISTRICT & SESSIONS JUDGE,**  
**CHANDIGARH.**

**ORDER**

As per directions conveyed vide order bearing no. 24/RG/Spl./Misc./dated 10.06.2020 by the Hon'ble High Court of Punjab and Haryana at Chandigarh, the restrictive filing of all types of fresh cases has been allowed vide this office order bearing no. DSJ-EC-2020/2561 dated 11.06.2020.

A verbal request has been made by the President, District Bar Association for resuming the work of Copying Agencies for providing Certified Copies of Judgment/orders (including interim orders), as the same are required for filing of fresh cases.

In view of request so made and in the interest of administration, it is hereby ordered that the Copying Agency of this Court as well that of Civil Judge (Sr.Div.), Chandigarh shall be functional restrictively w.e.f. **22.06.2020 i.e. from 10:00 a.m. to 01:00 p.m. for the supply of certified copies of documents required only for the filing of fresh cases or for addressing arguments.** The applications for the supply and Delivery of Certified Copies shall be done **(during working days)** as under:-

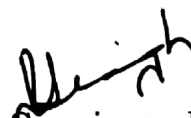
<b>Receipt of Applications</b>	<b>From 10:00 a.m. to 11:30 a.m.</b>
<b>Delivery of Certified Copies</b>	<b>From 11:30 a.m. to 1:00 p.m.</b>

To restrict the footfall to avoid any spread of COVID-19, initially the restriction is imposed on the number of applications to be entertained/received on a day i.e. 50 applications relating to the Copying Agency of Superior Courts and 50 applications relating to the Copying Agency of Subordinate Courts.

In wake of pandemic due to outbreak of Novel Coronavirus (COVID-19), it is directed that only advocates shall be allowed to file

applications and to receive the certified copies. Moreover, counters for the aforesaid purpose, shall be established at the Ground floor for which necessary demarcation shall be done. Since, the Court staff is working in a staggered manner as such, certified copies shall be supplied on ordinary basis only.

The Officials/Members of the District Bar Association, Chandigarh shall strictly adhere to advisories/guidelines issued by the Government from time to time and shall compulsorily take all precautionary measures to maintain safe social distancing, use of masks, hand sanitizers etc. Any person showing the symptoms of high fever/cold/sneezing etc. should prevent himself/herself from visiting the Court premises.

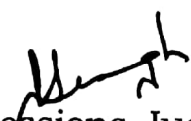
  
District & Sessions Judge,  
Chandigarh.

Endst.No.DSJ-EC-2020/2676

Dated:-18/6/20

Copy forwarded to:-

1. All the Judicial Officers;
2. The President, District Bar Association, Chandigarh;
3. The Incharge, Copying Agency of this Court;
4. The Copying Assistant, Copying Agency of CJ(SD), Chd.;  
for information and necessary action.

  
District & Sessions Judge,  
Chandigarh.